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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 551/2021

T. V. TODAY NETWORK LIMITED Plaintiff
Through: Mr. Pranav Jain, Adv.

Versus

NEWS LAUNDRY MEDIA PRIVATE LIMITED
& ORS. Defendants

Through: Mr. Nipun Katyal, Adv. for D-1 to 4.
Ms. Nandita Rao and Mr. Nipun
Katyal, Adv. for D-5 to 9.
Ms. Mamta Rani, Ms. Shruttima
Ehersa, Mr. Rohan Ahuja, Mr.
Vatsalya Vishal & Ms. Riya Gupta,
Adv. for D-10.

CORAM:

HON'BLE MS. JUSTICE ASHA MENON

ORDER

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04.01.2022

(VIA VIDEO CONFERENCING)

I.A. 37/2022 (of plaintiff u/O VII R-14 CPC for filing additional documents)

1. This application has been filed by the applicant/plaintiff under Order VII Rule 14 of the Code of Civil Procedure, 1908 for filing additional documents.

2. Issue notice.

3. Mr. Nipun Katyal, Advocate accepts notice on behalf of non-applicants/defendants No.1 to 4, Ms. Nandita Rao, Advocate accepts notice

on behalf of non-applicants/defendants No.5 to 9 and Ms. Mamta Rani, Advocate accepts notice on behalf of non-applicant/defendant No.10.

4. Issue notice to the remaining non-applicants/defendants No.11 & 12 by all permissible modes, returnable on the next date of hearing.

5. Mr. Pranav Jain, learned counsel for the applicant/plaintiff submits that the complete transcripts of the videos that have already been filed, are sought to be filed by means of the present application.

6. Ms. Nandita Rao, learned counsel for the non-applicants/defendants No.5 to 9 submits that the application is not maintainable in view of the amended CPC and that what is being sought to be filed as additional documents are not the mere transcripts of the videos already filed. Mr. Nipun Katyal, learned counsel for the non-applicants/defendants No.1 to 4 also submits in opposition to the filing of the additional documents on the very same grounds.

7. In view of the fact that the transcripts of the videos already filed are sought to be placed on the record, it is considered appropriate that this application be listed on the date already fixed i.e. 20th January, 2022, and the learned counsel would be at liberty to point out which part of the transcripts of the videos sought to be placed on record now are not already on record in the form of videos.

8. The order be uploaded on the website forthwith.

ASHA MENON, J.

JANUARY 4, 2022

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